

(H) BORAX MORARJI LIMITED:

This company increased the prices of IP/DP grades of Borax and Boric Acid without the approval of the Government between the years 1974 and 1977 in violation of Drugs (Prices Control) Order, 1970. The company was allowed an increase in the prices of the said two grades of Borax Boric Acid by the Government with effect from 5th December, 1977. The company has replied to the show cause notice issued to them in regard to the violation of DPCO, 1970 between 1974 and 1977. The reply is under examination in consultation with the Department of Legal Affairs.

Distinction in New Drug Policy between Foreign/Indian Companies

5896. SHRI CHATURBHUI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the distinction in new Drug policy between foreign companies, companies with foreign equity upto 40 per cent and companies having no foreign equity (totally Indian);

(b) whether it is a fact that incentives/concessions have been provided for totally Indian companies in the new Drug policy vis a vis companies having foreign equity upto 40 per cent; and

(c) why this has been done when Hathi Committee has clearly recommended distinction between companies having foreign equity of more than 26 per cent and those having no foreign equity and those with having foreign equity upto 26 per cent; how the position is proposed to be rectified?

THE MINISTER OF PETROLEUM CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Under the New Drug Policy, a company having more than 40 per cent direct foreign equity is considered to

be a foreign company. There is no distinction in the New Drug Policy between a company with foreign equity upto 40 per cent and a company having no foreign equity whatsoever.

(b) No, Sir.

(c) The Hathi Committee was of the view that foreign undertakings operating in the country should be directed to bring down their equity to 40 per cent forthwith and further reduce it progressively to 26 per cent Under the Foreign Exchange Regulation Act, 1973, (FERA) which is applicable to all industries including the Drug Industry, only companies in which the foreign equity is more than 40 per cent are required to obtain the Reserve Bank of India's permission to carry on their activity in India. It was decided to adopt the same norm in defining a foreign company under the New Drug Policy as well.

श्रीलंका को कुछ दिनों की बिजली

5897. श्री राजनारायण : क्या सुचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने "करमो बायो" और "महुलिन" नामक दो फिल्में श्रीलंका सरकार को बेची है; और

(ख) यदि हाँ, तो उनके परिचाय स्वल्प भारत सरकार को कितना लाभ हुआ ?

सुचना और प्रसारण मंत्री (श्री ज्ञान सुब्बु बालासावनी) : (क) और (ख) फिल्मों का निर्यात भारतीय चल-चित्र नियम—एक सरकारी और उद्यम के माध्यम से किया जाता है। एक निजी निर्यातक मैसर्स बम्बई इन्टरटैटिड ट्रेडर्स और एक निजी निर्यातक मैसर्स नीला प्रोडक्शन, बम्बई द्वारा श्री लंका और के लिये श्री लंका की लंका माता फिल्मस के माध्यम से 'करमो बायो' और 'महुलिन' फिल्मों के निर्यात के लिए बिकी डैके किए गए हैं। उन्हें श्री लंका की राज्य फिल्म निर्यात द्वारा की गई स्वीकृति की गई है। निर्यात की गई कीमतें रुपये पर देश की 70,000 रुपये के बराबर बिजली युक्त की मात्रा होती की जा सकती है।